

provisions of the Loan Agreement. General Conditions and loan drawal programme stipulated therein.

(ii) The disbursement of first and subsequent instalment (s) of loan are subject to the following conditions, except as HUDCO may otherwise agree, in writing.

(1) The Borrower has furnished to HUDCO the required security.

(2) of HUDCO that implementation of the scheme has made satisfactory progress and that the amount already disbursed by the PIDCO has been prudently, properly and satisfactorily utilised for the purpose for which the same were disbursed.

(3) All disbursements made by HUDCO from time to time have been utilised by the Borrower solely and exclusively to cover expenditure on the said scheme and have not been diverted for any other purpose.

(1) All payments due from the Borrower to HUDCO, agreed to by the Borrower have been duly made and all instalments of interest have been duly paid upto date.

(5) The borrower has carried out a survey of the demand for the dwellings or plots to be built or laid out under the Agreement in the form satisfactory to HUDCO or confirms that the detailed list of beneficiaries with survey/khasra/plot number etc. is available with the Borrower and can be inspected by any of HUDCO's officers during site inspections.

(6) The Borrower has furnished to

HUDCO evidence in form and substance satisfactory to HUDCO, that the borrower has mobilised and invested its share of investment in the scheme as provided for in the scheme.

(7) The availability of sufficient funds with HUDCO.

[*Translation*]

#### **LPG Connections in Uttar Pradesh**

2468. SHRI RAJVEER SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the target fixed for providing LPG connections during 1990-91 and 1991-92 in Uttar Pradesh;

(b) whether the Government have achieved the target fixed in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b). Allotment of new LPG connections are not made a State-wise basis, but are determined by the demand and availability of the product.

(c) Does not arise.

[*English*]

#### **Dividend Earned by Gail**

2470. SHRI GOPI NATH GAJAPATHI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have reviewed the performance of the Gas Au.nority of India Ltd. (GAIL);

(b) if so, the details thereof; and

(c) the details of dividend earned by GAIL during each of the last three years? [English]

### National Police Agency

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARNAD): (a) and (b). The performance of GAIL was reviewed at the time of finalisation of its M.O.U.

(c) No dividend has been declared by the Gas authority of India Limited during the last three years.

[Translation]

### Commercial Use of Flats of cooperative Group Housing Society

2471. SHRI B.L. SHARMA PREM:  
SHRI PHOOL CHAND  
VERMA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of flats belonging to Co-operative Group Housing Societies in Delhi/ New Delhi are being used for commercial purposes:

(b) if so, the number of complaints received by the Government in this regard; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The DDA has reported that no survey in this regard has been conducted.

(b) and (c). Four complaints were received by DDA. In two cases show cause notices have been issued. The details of action taken in the remaining two cases are being collected and will be laid on the Table of the Sabha.

2472. SHRI VIJAY NAVAL PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any proposal to set up a National Police Agency in view of heavy work load of the CBI;

(b) if so, the details thereof;

(c) when it is likely to be set up; and

(d) the duties that are likely to be assigned to it?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) There is no such proposal under consideration of the Government at present.

(b) to (d) Do not arise.

### Cleaning of Yamuna

2473 SHRI SHARVANKUMAR PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned 'Yamuna Plans lost in files' appearing in the Hindustan Times dated June 6, 1992:

(b) if so, the number of schemes and projects that had been worked out for cleaning the river Yamuna during the last three years and the steps taken to implement the same, year-wise:

(c) whether a comprehensive plan on